

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2537  
ANSWERED ON:13.03.2013  
CENTRAL QUALIFYING TEST  
Pradhan Shri Amarnath

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government plans to scrap Central Qualifying Test for appointment of teachers in the Government run schools in the country;
- (b) if so, the details thereof;
- (c) whether the Government plans to make it compulsory to appoint only those candidates who had passed the Central Qualifying Test in order to ensure quality education and check exploitation of teachers by private schools; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a)to(d): In pursuance of section 23 of the Right of Children to Free and compulsory Education (RTE) Act, 2009, the National Council for Teacher Education (NCTE) has vide its notification dated 23rd August, 2010 laid down the minimum qualifications for a person to be eligible for appointment as a teacher in class I-VIII in all schools, including private schools, which inter alia provides for passing of the Teacher Eligibility Test (TET) as an essential qualification. Accordingly, only those persons who have qualified the TET are eligible for appointment as a teacher for classes I-VIII. There is no proposal to dispense with the condition of passing the TET.